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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE VIVEK RUSIA  
ON THE 6<sup>th</sup> OF DECEMBER, 2023  
WRIT PETITION No. 28798 of 2023**

**BETWEEN:-**

**RAJJAK S/O IMAM BAKSH, AGED ABOUT 54 YEARS,  
OCCUPATION: LABOUR GRAM KUNDLA THANA  
RATANGARH TEHSIL JAWAD DISTRICT NEEMUCH  
(MADHYA PRADESH)**

**.....PETITIONER**

***(SHRI SANTOSH KUMAR MEENA, LEARNED COUNSEL FOR THE  
PETITIONER.)***

**AND**

- 1. THE STATE OF MADHYA PRADESH PRAMUKH  
SACHIV GHR VIBHAG VALLABH BHAWAN,  
BHOPAL (MADHYA PRADESH)**
- 2. POLICE MAHANIDESHAK, MADHYA PRADESH  
POLICE POLICE MUKHYALAY, BHOPAL (MADHYA  
PRADESH)**
- 3. POLICE MAHANIRIKSHAK, MADHYA PRADESH  
POLICE UJJAIN SAMBHAG, UJJAIN (MADHYA  
PRADESH)**
- 4. POLICE ADHIKSHAK NEEMUCH (MADHYA  
PRADESH)**
- 5. THANA PRABHARI POLICE THANA RATANGARH  
DIST. NEEMUCH (MADHYA PRADESH)**

**.....RESPONDENTS**

***(SHRI KUSHAL GOYAL, LEARNED DY. ADVOCATE GENERAL FOR THE  
RESPONDENTS/STATE ON ADVANCE COPY.)***

.....  
*This petition coming on for hearing on admission this day, the court  
passed the following:*

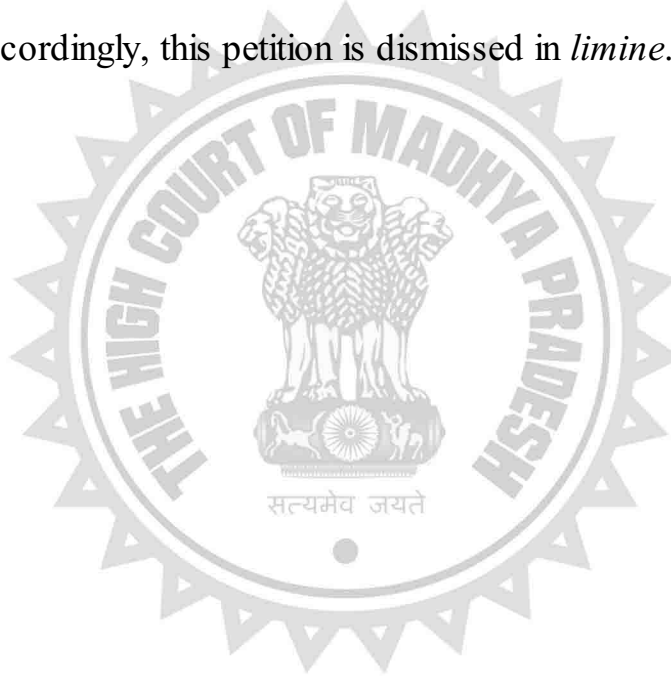
**ORDER**

The petitioner has filed the representation to the Police in respect of transfer of money in the account of his son and daughter-in-law. According to the petitioner, they did not work in MANREGA and despite that, their accounts were got opened and certain amount were transferred, which is required to be inquired.

The son and daughter-in-law of the petitioner both are major and if they have any grievance, they can avail remedy available under the law. The present petitioner without authorization merely being father & father-in-law cannot spouse their claim or grievance. The petitioner has no locus to file the petition.

Accordingly, this petition is dismissed in *limine*.

Alok



**(VIVEK RUSIA)  
JUDGE**